## GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

### **LOK SABHA UNSTARRED QUESTION NO. 1919** ANSWERED ON 10<sup>TH</sup> DECEMBER, 2015

## POLLUTION UNDER CHECK SYSTEM

### 1919. SHRIMATI POONAM MAHAJAN:

## Will the Minister of ROAD TRANSPORT AND HIGHWAYS

### सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

(a) the salient features of Pollution Under Check (PUC) system;

(b) whether the Government has replaced the existing PUC system and upgraded the same to a more reliable computerised system for all categories of vehicles;

(c) if so, the details thereof including the number of States where computerised PUC system has been implemented;

(d) whether it is a fact that the computerised PUC system has not taken off well so far in all the States; and

(e) if so, the reasons therefor and the reaction of the Government thereto?

# ANSWER

## THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

# (SHRI PON. RADHAKRISHNAN)

(a) to (e) As per Rule 115(7) of Central Motor Vehicles Rules, 1989, after the expiry of a period of one year from the date on which the motor vehicle was first registered, every such vehicle shall carry a valid "Pollution under control (PUC)" certificate issued by an agency authorised for this purpose by the State Government. The validity of the certificate shall be for six months. The Ministry vide notification GSR 103(E) dated 23.02.2012 extended the validity of the certificate of vehicles manufactured as per Bharat Stage-IV norms to twelve months. The certificate while it remains effective is valid throughout India. Implementation of Provisions of Motor Vehicles Act, 1988 and Central Motor Vehicles Rules, 1989 come under purview of State Governments concerned. Ministry do not centrally maintain any data of states where computerised PUC system has been implemented.

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